CALLING ATTENTION TO A MATTER OF URGENT PUBLIC IMPORTANCE

TENSE SITUATION PREVAILING IN SHAHDARA

SHRI BHUPESH GUPTA (West Bengal): Sir, I have a submission to make before I call his attention. I used the words "popular anger in protest against the police atrocities". These words should not have been dropped. These are words from us. I am not asking the Government to use the expression if they do not like it, but when we use them, they should be retained . .

MR. CHAIRMAN : You put your question.

SHRI BHUPESH GUPTA : ...... in the Calling Attention Notice. Otherwise, a wrong impression comes. We are not so neutral in this matter, in wording the Calling Attention Notice.

I beg to call the attention of the Minister of Home Affairs to the tense situation prevailing in Shahdara and the reported violent clashes between the police and people in that area.

MR. DEPUTY CHAIRMAN in the Chair.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI K. C. PANT) : Sir, yesterday I made a statement on the regrettable incidents in Shahdara on the 19th and 20th. Some incidents took place yesterday also but there has been no incident since last night.

In accordance with the decision of the Government announced yesterday, steps have been taken to obtain the services of a serving Judge of the High Court to conduct an inquiry. The terms of reference are also being finalised. I would like to assure the House that the scope of the inquiry would be wide enough to include the course of disturbances which took place as a sequel to the alleged murder of Shri Onkar Singh, the adequacy of administrative measures taken to prevent and deal with the said disturbances, the justification for the use of force by the police, the extent thereof and the allegations of excesses against the police. The House will appreciate that such an inquiry should not, however, concern itself with the investigations already in progress in accordance with law in regard to the alleged murder. The Government expect, that the investigation would be completed most expeditiously so that the guilty are brought to book.

The Administration is taking all steps for the maintenance of peace in the area. Influential citizens of Delhi have taken the welcome initiative to enlist people's cooperation in the maintenance of peace and I hope that these efforts will prevent the recurrence of any unfortunate incident.

SHRI BHUPESH GUPTA : We heard the statement which is most unsatisfactory. Evidently the hon. Minister has taken cover under the fact that he is instituting a kind of judicial enquiry. That is no reason why he should not have taken the House into confidence with regard to the version of the incidents because he has used the word 'alleged' murder, when it is a murder. He could have used the word 'alleged' as many times as he liked, but still he should have taken the House into confidence. Now, Sir, we are here in Delhi in the Capital and we cannot but be seized of the matter and we feel deeply concerned about what has happened. We regret that the Government did not yesterday *suo motu* come forward to make a statement. The behaviour of the police has been simply outrageous and criminal. First of all, I should like to ask the Government what the Government has to say with regard to this matter.

When this gentleman, the Home Guard Officer, was killed, the police spread the story that a leader of the dacoit gang had been killed and they spread the story to the local administration, to the Inspector-General of Police and other administrative officials, the SP and so on. Only when the people started demonstrating against what he called the alleged murder, although several bullets had been planted into the

body of Shri Onkar Singh, the Home Guard, the Government took some action and not before that There was an attempt to hush it up This is No 1 An attempt was made by the police officials of the locality, and high officials were trying to connive at it

He is described as leader of a dacoit gang when he was actually a Home Guard Officer It turns out that it was so He was shot dead This itself is a serious matter Then, Sir, this story was spread and of course after demonstrations of the people they arrested the ASI, the alleged murderer—there you can use the word 'alleged' if you like—only after the people had demonstrated and came out Even now when the enquiry has been announced, no action has been taken to see that the enquiry is properly done, but reference has been made to the public appeal for peace

But here the Chief Executive Councillor, Mr Radha Raman—I believe he belongs to their party—told the reporter that all police officers of that area connected with the incident should be suspended to restore confidence among the people He also appealed to the people of Shahdara to help restore normalcy in that area Now you are citing the public appeal What about this part of the appeal? Why is this suppressed? Mr Radha Raman is not a small coin He may not be a State Minister in the Ministry of Home Affairs or in the ante-room of the Prime Minister of India, but surely he is the Chief Executive Councillor of Delhi and when he makes a statement of this kind, in all fairness his statement should be referred to when the Minister makes a reference to the public appeal that people should maintain peace Why is this not mentioned? This is number one I have got something more to say

Shri Indrajit Gupta, leader of our Group in Lok Sabha, along with Shri B D Joshi, a member of the party Group in the Metropolitan Council, and Secretary of our party Shri Prem Sagar Gupta visited the Shahdara area yesterday They issued a public statement in which they have brought out the police atrocities going on there They were going on even yesterday I had seen them and they said many things Why should I only draw attention to the statement? How do you explain this? Here is a photograph in the Indian Express Three women are lying They have been beaten up It is published in today's paper Photographs do not lie These are not faked photographs taken somewhere else, in Uttar Pradesh or Bihar or somewhere else What is the answer to that? Here is a photograph in the Statesman itself, another photograph You must have seen that Here is a photograph showing a man sitting quietly, he has fallen from the bicycle and the policeman is assaulting The man is in no mood to use violence of any kind or shows no posture which can be regarded as aggressive He is utterly helpless Has this policeman been suspended? What action has been taken against him? There are other such incidents Shri Indrajit Gupta and others have brought to our notice that women are being beaten up I give concrete examples First of all in house No 1439/A/51, Balbir Nagar, Jagannath Batra, a railway employee, who was on duty—his house was broken into by the police and his younger son was arrested and beaten up This is one thing In another house opposite, No 1439/A/46, Jaharlal, betel shopkeeper, was arrested He has a plaster in his foot He was arrested in his house Congressmen are protesting there Many Congressmen have come out in demonstration Arrested from that house are Vijay Kumar Bhatia and Vijay Kumar Malhotra Inside the house three women were beaten up, Pravin Mala and two others, they were beaten up

Such things are going on The police has simply run amuck Now, this is your administration They are indulging in shooting, they indulge in murder. They took the man and shot him down and you call it 'alleged murder' You do not call it even a murder, you call it 'alleged murder' Now, according to the Patriot we find that there is an attempt to hush up

[Shri Bhupesh Gupta]

that it is a case of accident or something I do not know what steps are going to be taken about it

"Five bullets were extracted from the body of Home Guards Officer, Onkar Singh, who was alleged to have been murdered on Friday morning, during a post-mortem of the body at the Irwin Hospital

"Meanwhile the authorities managed to quietly get the body of 12-year old Rafiq Ahmed, who was a victim of the police firing at the Shahdara Railway Station on Saturday buried at the Kotla burial grounds on Sunday midnight The boy, who was a resident of Takia Kalu, Shahdara, had died on the spot

"The authorities are reported to have described the cause of his death to burial ground management as due to 'accident and paid Rs 25 as burial charges instead of the usual Rs 12 in case of a minor"

Now, such things are being reported in the paper All the papers are reporting All the national dailies are reporting Photographs are being published And the hon Minister did not like to have a discussion even yesterday He said that there was no need for a discussion or a calling attention motion on the subject in Parliament What sort of Parliament do you want to have? Do they want to have the King's Court or the Queen's Court? I do not know what sort of thing they want to have here in this country

Therefore, it is a serious matter I demand that all the police officials should be withdrawn from there straightaway and those guilty or those suspected of having participated in the orgies of violence should be removed from there, and suspended, as Mr Radha Raman, the Chief Executive Councillor belonging to your party, has demanded Respect his appeal if nobody else's And the enquiry ordered should cover all matters including the murder, the sequal to it, the origin of it, and everything should be included, and it should be published Evidence should be called and people should be in a position to come forward to give evidence

I do not wish to go into this matter It is most unfortunate But before I sit down, I should like to point out one thing How is it that people are there in such numbers in Shahdara What has happened? You should think about it It was the pent up feelings of the masses that came out, because the Delhi Police is known for its brutality, some sections of it, at any rate Not merely that They are tired of the rising prices, oppressive prices and the conditions to which they have been put The callous attitude of the Government and of the Administration has made it un bearable and intolerable for the people There is mass misery and suffering which has driven them to a state of desperation And when this crime is committed before their eyes, when a person goes and takes a man and shoots him down, naturally, that sort of pent up feeling and anger of the masses becomes an explosion there And the Government instead of treating this matter in a particular manner, retaliated bf violence of the worst type, entering homes and arresting people Mr Indrajit Gupta told me that a local Congress leader went there and said, "Is this Indiraji's Sarkar?" He has said, "I will not go" He was standing there and all the time shouting almost like a mad man He is an old man, otherwise, a sensible man Such is what they have done there

Therefore, do not treat it as a party issue Mr Radha Raman has made the appeal I congratulate Mr Radha Raman for clearly coming out and taking up this attitude Therefore, I demand, do not try to make out that some political parties are trying to take political advantage of it This is not the case We have examined it Three of our people were returning from the meeting They had been arrested and taken into custody Why are our members being arrested? Nine of others were sought to be arrested but somehow or the other that was stopped

This is what they are doing.

MR. DEPUTY CHAIRMAN: Let us hear the Minister.

SHRI BHUPESH GUPTA: What he will say we will hear. But I hope that the House would speak on this subject and I am sure my colleagues in this House will agree with me that we are not bringing it in any partisan manner. I do not wish to take any party advantage out of it because here is an issue over which all of us must speak in one voice to prevent this kind of atrocity which is a disgrace to our country, *disgrace to the capital of India.*

SHRI K. C. PANT: I hope Shri Gupta keeps his promise of listening to me without interruption. Sir, he is quite right that this is not a party matter. There is no question of this being a party matter. The very fact that our Chief Executive Councillor has expressed himself shows that this is not a party matter. So far as the Government is concerned there is nothing but a desire that the truth should come out, whatever be the truth. That is the reason why a judicial enquiry has been appointed to go into the matter. This is the concern with which we view this whole series of incidents.

Sir, I would like to make it quite clear that there was no compulsion on the part of the Government to come forward with a statement. My hon'ble friend said that we did not make a statement. But we did make a statement yesterday in the House *suo motu.* I gave the very pertinent information about which many Members were anxious, namely, whether or not a judicial enquiry would be set up and I thought that there was a good reception to that announcement in this House and that House. Since many Members were concerned, I thought I would come to the House and make that statement. That was entirely a *suo motu* statement.

Sir, there is no question of hushing up this affair as my friend charged. Certainly, appointment of a judicial enquiry is not the way to hush up a fact. We want the whole thing to come out. It is under the Commission of Inquiry Act.

SHRI BHUPESH GUPTA: What about suspension?

SHRI K. C. PANT: That is what I said. I hope he keeps his promise. So I have appointed this under the Commission of Inquiry Act so that everything will come out. He says that I have placed greater emphasis on peace being restored rather than on the enquiry that is to be conducted. I do not know why he says so... *(Interruption by Shri Bhupesh Gupta)* He must keep his promise today at least because he has promised. Normally he does not.

SHRI DAHYABHAI V. PATEL (Gujarat): Does he always keep it?

SHRI K. C. PANT: I thought that the House would entirely agree with me that while we are very anxious that the whole matter should be inquired into and truth should come out we hold no brief for anybody. At the same time my immediate concern is that peace should be fully restored and these incidents should end and that no unnecessary suffering should be entailed by anybody. This, I think, is the sentiment of the entire House. That is why I place my emphasis on peace being restored there as early as possible. That is why I welcome the initiative on the part of public men in this matter.

In so far as individual incidents are concerned, he has referred to photographs, newspaper reports and other individual incidents. The House will appreciate that it is very difficult for me now that an enquiry has been set up to go into the rights and wrongs of individual incidents and any comment I may make may prejudice the enquiry one way or the other. That would be the last thing which I would want to do.

Sir, he said that police officers should be withdrawn I understand that the meeting which took place last evening under the

[SHRI K. C Pant]

aegis or certain public men discussed this matter threadbare with the police and the Administration The D. C. was present. The D I G was present and they undertook to maintain peace in certain areas. They asked for withdrawal of police from those areas The Administration agreed that they would withdraw the police from those areas.

And they will remain in the police stations, and if these gentlemen undertook to see that peace is maintained, the police need not go there at all. Sir, this depends on the co-operation that is coming forth from the residents of the area, from the public leaders And I would certainly welcome any initiative taken in this direction. I would welcome any support that is given to maintenance of peace from the people, and in that case the police will not be required to get involved in the situation We would readily ask the police to stay in the police stations.

डा० भाई महावीर (दिल्ली) : श्रीमन्, मत्री जी ने जाच की बात कही है और कहा है कि सारी बाते चूकि उसमे आ जायेंगी, इसलिये उनको इस समय ज्यादा कुछ नही कहना चाहिये।

कल, उपसभापति जी, जब यह सवाल यहा पर उठाया गया था और मत्री जी ने यह जवाब दिया कि अदालती जाच का निर्णय हो चुका है, उसी समय हमने एक बात कही थी कि कल और आज के बीच में भी बहुत कुछ होने वाला है, हो सकता है और जिस तरह के हालात, उनमे हमने कोई ज्योतिष नही लगाई, जो हालात थे और जिस तरह से अब तक की घटनाओ को पुलिस ने हैंडिल किया, इस सारे मामले मे जिस तरह से पुलिस ने कार्यवाही की या करने से इकार किया उसी से ये आसार थे कि इस तरह की बातें हो सकती हैं और, महोदय, 1 बजे यहां पर मत्री जी ने इस बात की घोषणा की और डेढ बजे के रेडियो के समाचार मे वह आ गई और उसके बाद 2 बजे के बाद उस कालोनी में, बलबीर नगर कालोनी मे, जिसके अन्दर यह कांड हुआ है उस कालोनी के लोगो के साथ जो कुछ बीता है उसका कुछ थोडा सा दृश्य मैं अभी-अभी देख कर आ रहा हू। हमारे कुछ और मित्र थे, ससद सदस्य थे, श्री आडवाणी थे, श्री त्यागी थे, श्री जगदीश प्रसाद माथुर थे। वहां पर जो मैंने देखा है मेरी इच्छा थी कि पत जी भी कुछ समय निकाल कर वहा पर लोगो की दशा को देख कर आते, शाति और सुरक्षा की गारन्टी जिनके हाथ मे उन पुलिस के जवानो ने जो वहा पर काड किया है न्यायिक जाच की घोषणा होने के बाद उसको देख कर आते।

मैं उसके दो-तीन दृश्य आपके सामने रखना चाहता हू पन्त जी की जानकारी के लिये। हम बलबीर नगर के मकान नम्बर 1439 एच/20 मे गये। वह मकान है जिसकी दीवार तोड कर—जब किवाड नही खोले जा रहे थे, आदमी नही थे—पुलिस के जवान अन्दर घुसे, सुशीला देवी नाम की महिला को बहुत बुरी तरह मे पीटा गया, वह बर्तनो की सफाई कर रही थी, घर के काम मे लगी हुई थी। उस महिला को इतना पीटा कि इस वक्त वह अस्पताल मे है और आज सुबह जब हम लोग शाहदरा मे थे तो वहां पर यह खबर थी कि उन जख्मो से वह चल बसी, लेकिन शायद ऐसा नही हुआ और अभी वह अस्पताल मे है। उस कमरे मे उसका सामान पडा हुआ हमने देखा, आटे का टीन गिरा हुआ था, आटा बिखरा हुआ था, अभी तक उन्होने उसे वैसा रखा है। मैं चाहता हू पन्त जी जाकर उसको देख सकते, बर्तन जो तोडे हैं उनको देख सकते और उस महिला को देख सकते, जिसका अंग-अग दुख रहा है, जो अस्पताल मे कराह रही है।

श्री महावीर त्यागी (उत्तर प्रदेश) यह मिनिस्टर की शान के खिलाफ है।

डा० भाई महावीर : उस समय वहा पर सज्जन शिव नारायण भी थे जिनकी वे पत्नी हैं। वे वाटर सप्लाई मे काम करते हैं, वे ड्यूटी पर थे। वे दिल्ली कारपोरेशन की वाटर सप्लाई मे काम

करते हैं। मैं चाहता हू पन्त जी उस महिला को देख सकते। मैंने उस महिला को देखा है। उसकी जाघो पर, पीठ पर मोटे-मोटे लाठियो के निशान हैं, जैसे नील पड़े हुये हो, उसका सिर पट्टियो से बधा हुआ है और चारपाई के ऊपर वह मुश्किल से हिल सकती है, मुश्किल से बात कर सकती है। यह उनकी वहा पर स्थिति है। यह एक दृश्य है। दूसरा दृश्य वही पर उसी मकान के अन्दर राम प्रकाश शर्मा हेड कास्टेबिल रेलवे पुलिस के हैं, वे सो रह थे तीन दिन की रात की ड्युटी के बाद, उनके ऊपर लाठियो से हमले किया गया और जब औरतो ने कहा कि ये हैड कास्टेबिल है, रेलवे पुलिस मे हवलदार है, इनको क्यो मारते है तो भी कोई रुका नही और नीद खुलने पर लाठिया रोकने के लिये उन्होने हाथ उठाया तो उनके दोनो हाथो की उगलिया टूटी हैं और चोटे आई है। 1473-ए०2/बी० इस नम्बर के मकान पर पडित वृन्दावन का नाम लिखा हुआ हैं। वहा पर किरायेदार कोई सज्जन प्यारा सिह हैं, उनकी पत्नी घर के अन्दर अकेली, कोई और घर मे न होने के कारण कोई पर्दा न रखते हुये, नंगी नहा रही थी। उसने कहा कि दरवाजा मत तोडिये, मैं अकेली हू, मैं नगी हू, नहा रही हू, लेकिन पुलिस के जवानो ने दरवाजा तोडा, तोड कर अन्दर घुसे और उसको नहाते मे से नगा बाहर खीचा। वह दूसरे कमरे मे चली गई और जब कमरे मे चली गई तो दूसरे कमरे मे घुसे और बर्तन वगैरह तोडे। मैं उस महिला को देख कर आया हू, उसके आसुओ को देख कर आया हू और उसकी आवाज को सुन कर के आया हू। उसको देखने के बाद हमने एक दूसरा मकान देखा 1438/के०/7ए जिसमे देवेन्द्र कुमार और महेन्द्र कुमार दो लडके रहते हैं। एक 17 साल का है और एक 13 साल का है। उसकी दीवार से कूद कर उसके किवाड तोडे गये हैं।

श्री मान सिंह वर्मा (उत्तर प्रदेश) : चौधरी साहब, आप हस रहे हैं, शर्म आने की बात है।

डा० भाई महावीर : मंत्री जी ने अभी कहा कि यह पार्टी का सवाल नही है। मैं चौधरी साहब से प्रार्थना करूगा कि वे इसको पार्टी के दृष्टिकोण से न देखे। यह सवाल ऐसा है जो किसी के घर मे किसी की बहू के साथ, किसी की बेटी के साथ अगर हो सकता है तो आपकी बहू और बेटी के साथ भी यह हो सकता है। इसलिये मेरा निवेदन है कि उधर या इधर जितने लोग बैठे हैं, वे यह न समझे कि पार्टी की रेखा हम एक दूसरे से अलग करती है। यह इसानियत की बात है।

तो मैं यह कह रहा था कि उन दो भाइयो मे से छोटा जो 13 वर्ष का है उसकी टाग टूटी हुई है और जो बडा 17 साल का है उसके मुह पर जख्म हैं।

1439/के०/24 नम्बर के मकान मे शाति देवी नाम की महिला रहती है जो कि नर्स है। उसने खुले आम कहा था कि हमने यह काड देखा है, इसलिये मैं गवाही दूगी और जो सच बात है वह मै डट कर के कहूगी। उसको जिस तरह से पीटा गया उसका वर्णन करना मेरे लिये सभव नही है। वह भी अस्पताल मे है। उसको इतना पीटा गया, इतना पीटा गया कि उसकी हालत अभी तक बहुत गभीर है।

1439/एच०/13 नम्बर का मकान श्री जयपाल शर्मा का है। वहा पर एक महिला जिसके थोडे दिन पहले बच्चा हुआ था एक कमरे मे थी। दूसरी महिलाओ ने वहा कहा कि यहा पर बच्चा है, यहा पर अभी-अभी डिलिवरी का केस हुआ है, इस वास्ते यहा न घुसा। लेकिन वहा भी वे घुसे और उस महिला पर भी हाथ उठाने की कोशिश की।

महोदय, एक 1473/20 नम्बर के मकान मे दो महिलाये श्रीमती कमला रानी और उनकी सास श्रीमती चन्द्र रानी रहती है। दोनो महिलाओं के गले से सोने की चेन खीच कर ले गये।

श्री सीताराम केसरी (बिहार) यह कब की घटना है।

डा० भाई महावीर : यह कल की घटना है।

श्री सीताराम केसरी : ठीक बात है। इंक्वायरी कमीशन की घोषणा के पहले की बात कह रहे है या बाद की बात कह रहे है।

दूसरे, यह सारी चीजे इक्वायरी कमीशन मे जब आयेगी तो इन को यहा पर प्रचार का रूप क्यो दिया जा रहा है, यह आपकी बात मैं समझ नही पा रहा हू। इस तरह की घटनाओ को हम भी दुखद मानते है।

MR DEPUTY CHAIRMAN: Please take your seat. The Minister will reply. Why do you bother about it?

डा० भाई महावीर महोदय इन दोनों महिलाओ के कान मे जो टाप्स थे उनमे से दोनो के कान का एक-एक टाप्स निकाल लिया गया और दोनो के गले की चैन खीच ली गई और उनमे से जो नौजवान महिला थी, कमला रानी, जब उसने शोर मचाया तो उसका मुह दबाने की कोशिश की गई। मै उनके गालो पर नाखुन के खरोंच देख कर आया हू। मै इस बात को पूछना चाहता हू कि क्या यह लोकतन्त्र है?

श्री महावीर त्यागी : और यह पुलिस ने किया है?

डा० भाई महावीर : उन्होंने अपने बयान दिये हैं और यह बयान देने के लिये तैयार है और इसीलिये मैंने कहा कि कोई भी जाकर वहा जाच कर सकता है। महोदय, जो कुछ हुआ है इस सारे काड के बाद, उसे देख कर जस्टिस मुल्ला ने कुछ वर्ष पहले अपने एक फैसले मे पुलिस का वर्णन करते हुये कहा था कि·

"It is the most organised gang of armed criminals in this country."

और वे अब हमारे इस माननीय सदन के सदस्य हैं मुझे आपसे यही निवेदन करना है कि इन सारी घटनाओ को देख कर वह शब्द ताजा हो जाते हैं दिमाग मे। लेकिन इसका एक और पहलू है। एक लडका जो गोली से मरा रफीक नाम का, वह गोली से मारा गया, कल के अखबार मे इस घटना की खबर है, परसो वह मारा गया .

श्री उपसभापति : श्री भूपेश गुप्त जी ने इस घटना का जिक्र कर दिया है।

डा० भाई महावीर उन्होने जो जिक्र किया है मै उससे कुछ भिन्न बात कह रहा हू। मैं उस के पिता से मिला हू। उसका पिता बुन्दू नाम का एक बुजुर्ग आदमी है .

श्री सीताराम केसरी : यह सब एवीडेंस मे आ सकता है।

डा० भाई महावीर : आप बोले बिना रह नही सकते। आपकी जबान को दस्त लग गये हैं क्या?

श्री सीताराम केसरी : मै भी चाहता हू कि मदद करू इस चीज मे उन लोगो की।

डा० भाई महावीर आप मदद नही कर सकेगे।

MR DEPUTY CHAIRMAN· You please sit down. You can speak only when you are called upon to speak.

डा० भाई महावीर : महोदय, वह लडका, एक ब्रुश फैक्ट्री है छोटे बाजार मे, 2/16 नम्बर मे, नाम है। धर्म ब्रुश फैक्ट्री, उसमे वह नौकरी करता था। वहा वह काम कर रहा था। वहा वह और उसका चचेरा भाई काम कर रहा था। यह रफीक उसको खाना देने आया था। जब यह काम हो रहा था तो रेलवे स्टेशन के पास उसको गोली लगी है जो स्थान सौ, डेढ सौ गज दूर है और अखबार के अन्दर रिपोर्ट आई कि वह लोग वेगन्स को लूट रहे थे और वैगन लूटने वालो को वहा गोली मारी गयी। जहा वह लडका मरा वहा खून के दाग हैं। उन दागो को और खून को, कपडे को रुई से पुलिस वाले उठा कर ले गये है, लेकिन उसमे छिपाने की जो बात है वह किसी सभ्य समाज मे शोभा नही देती। अब मैं कुछ छोटी-छोटी बातो का उल्लेख करना चाहता हू एक दो वाक्य मे और मै खत्म कर रहा हू और कोई ईरिलिवेंट बात नही कहूगा

पुलिस वालो ने अगर समय पर कार्यवाही की होती तो यह काड नही होता और समय पर कार्यवाही कराने के लिये उम इलाके के पाच प्रतिष्ठित व्यक्ति वहा पुलिस से मिले थे । उनमे हैं एक श्री ईश्वर दास महाजन, जो चेयरमैन है स्टैंडिंग कमेटी, म्युनिसिपल कारपोरेशन, दूसरे हैं श्री भारत भूषण चेयरमैन, शाहदरा जोनल कमेटी, तीसरे श्री योगेन्द्र सरवरिया, एरिया कौसलर, चौथे सरदार इन्द्र सिंह आजाद, मैट्रोपोलिटन कौंसिल के मेम्बर (काग्रेस) और पाचवें श्री राम नारायण गुप्त दूसरे मेम्बर हैं मैट्रोपोलिटन कौसिल के, यह पाचो सज्जन रात को आठ बजे से लगातार सवेरे चार बजे तक पुलिस थाने मे ए० डी० एम०, एस० पी०, डी० एस० पी० सभी पर जोर देते रहे कि उस मामले मे कार्यवाही की जाय और वहा का जो एस० एच० ओ० है उनको ट्रासफर कीजिये जिनके खिलाफ कत्तल का इलजाम है और उनके खिलाफ कार्यवाही कीजिये और कत्तल का केस रजिस्टर कीजिये उस आदमी के कतल का जिसको कि डकैत कह कर मारा गया है—यह पुलिस का कहना है—लेकिन 4 बजे सवेरे तक पुलिस अधिकारियो ने उनकी कोई बात नही मानो और इसलिये वहा का हजूम बेकाबू हो गया।

श्री उप-सभापति : अब आप समाप्त करिये ।

डा० भाई महावीर : एक प्वाइन्ट और कहना है। मदर लैंड ी यह रिपोर्ट है कि उस लडकी ने शुक्रवार को ही, इत्तला दे दी थी डी० आई० जी० रेंज को कि खतरा है और एक षड्यंत्र कर के ओंकार सिंह को मार दिया जायेगा। लेकिन उसके बाद भी कोई कार्यवाही नही की गई।

और आखिरी चीज, जो मुझे कहनी है वह यह है कि यह सब कुछ हुआ है बलबीर नगर मे जहा कि घटना हुई, जहा ओंकार सिंह को मारा गया और जहा से गवाहिया आनी थी। अभी पंत जी ने यह घोषणा की कि जुडिशियल इक्वायरी इसमे होगी और इसकी घोषणा किये जाने के बाद पुलिस के जवानो की पूरी बटालियन वहा गई है। उनके दिमाग मे आया कि कोई गवाही न दे सके इतना लोगो को वहा टेरोराइज कर दिया जाय, इतना आतंकित कर दिया जाय। जुडिशियल इक्वायरी की घोषणा के बाद, दो ढाई बजे के बाद मे यह सब हुआ है। मेरा कहना है कि अगर जुडिशियल इक्वायरी इस तरह से होगी तो उसमे कोई सच्ची बात कहने का साहस नही करेगा और न लोगो के साथ उसमे न्याय हो सकेगा।

और आखिर में, जैसे कि चित्र निकले है, पुलिस के जवान भी लोगो पर पत्थर फेंक रहे है। उधर से लोग पत्थर फेंक रहे है तो इधर से पुलिस के जवान भी पत्थर फेंक रहे हैं, यह चित्र अखबार मे छपे है। मैं कहना चाहता हू कि पुलिस लाठी चार्ज कर सकती है, आसू गैस छोड सकती है, जरूरत पडे तो गोली भी चला सकती है, लेकिन हजूम के पत्थरो का मुकाबला वह पत्थरो से करे, अगर यह हालत इस देश मे हो गई है तो मुझे लगता है कि पुलिस एक बेकाबू भीड के सिवाय, अनकन्ट्रोल्ड माब के सिवाय और कुछ नही है और जो वहा पुलिस के अधिकारी है उनको अभी तक सस्पेंड न करना और खाली यह प्ली लेना कि हम जाच करा रहे है लोगो के मन को किसी तरह से भी सात्वना नही देगा। इसलिये मेरा कहना है कि वहा के सीनियर आफिसर्स, चाहे वह एस० पी० हो या कोई और हो, जिनके ऊपर जरा भी इस सम्बन्ध मे कोई बात आती है, उनको, तुरन्त, अविलम्ब सस्पेंड किया जाय और फिर उस जाच की व्यवस्था पन्त जी करे लेकिन इस कत्ल के मामले को अलग रख कर यह कार्यवाही, हमारी समझ मे अपूर्ण रहेगी और उसकी सारी बातें सामने नही आ सकेगी।

MR. DEPUTY CHAIRMAN. Yes, Mr. Pant.

श्री के० सी० पन्त : माननीय सदस्य ने. .

डा० भाई महावीर : महोदय, एक व्यक्ति को खाना खाते हुये जो पीटा गया यह उसकी थाली है जिसकी हालत मैं अपने यहा के सदस्यो को

[डा० भाई महावीर]

बताना चाहता हू कि पीटते पीटते यह हालत इसकी हो गई है, सीताराम नाम का एक मजदूर खाना खाते हुये पुलिस से पिटा, यह उसकी थाली की हालत थी।

श्री के० सी० पन्त : .. आपने बहुत सी वारदातो का जिक्र किया, अगर यह सही है तो निन्दनीय है, इसमे कोई दो राय नही हो सकती, लेकिन अभी अदालती जाच चल रही है, इस वक्त यह कहना कि क्या हुआ, क्या नही हुआ मेरे लिये तो कम से कम बहुत कठिन है।

डा० भाई महावीर : आप जा कर एक बार देख तो आये।

श्री जगदीश प्रसाद माथुर : (राजस्थान) आप उस एरिया मे क्यो नही गये ?

श्री के० सी० पन्त : ये चीजे वहा हुई, वहां कल सडक भी बन्द हो गई, वहा ब्रिकबेटिंग हुई, कई चीजे हुई, किसका क्या सम्बन्ध है मैं नही कह सकता, क्योकि इसमे जाच हो रही है।

जहा तक कि इन्होने आखिर में यह कहा कि जहा पर इनवेस्टिगेशन हो रहा है वह मामला भी इसमे शामिल करना चाहिये तो मुझे जहा तक पता है यह ठीक नही होगा करना, लॉ स हमारी एडवाइस यही है, लीगल एडवाइस यही है कि यह चीज ठीक नही होगी। उसको इस कमिश्नर इक्वायरी के दायरे के बाहर रखना पडेगा। वह इनवेस्टिगेशन चल रहा है, उसका जिक्र मैने मन स्टेटमेंट मे भी कर दिया है।

श्री महावीर त्यागी : आन ए प्वाइट आफ आर्डर। मिनिस्टर साहब ने यह कहा कि इक्वायरी चल रही है, लेकिन सवाल असल मे इंक्वायरी चलने का नही है। जब मुकदमा आता है तो जो वाक्यात होते है उन सबकी इंक्वायरी हुआ करती है। सवाल तो यह है कि इस बीच मे गवर्नमेंट ने क्या कार्यवाही की ? एग्जीक्युटिव फक्शनिग क्या हुई ? असली सवाल यह है। मैं यह कहना चाहता हूं, माफ कीजियेगा, यह बहुत तकलीफदेह चीज है, जब पुलिस के आदमी इस तरह की मारधाड़ शुरू कर देते है तो गवनमेंट ने उसको रोकने के लिये कोई एक्शन लिया है या नही, इसकी जवाबदेही गवर्नमेंट की है। इक्वायरी हो रही है। वाजिद अली शाह की तरह की नामर्दो की हकूमत, चाहे जो कुछ होता रहे, बैठे तमाशा देखे कि हमने इंक्वायरी करा दी ? सवाल यह है कि आपने इस चीज को रोकने के लिये क्या एक्शन लिया ? जो पोलिटिकल पार्टीज है जो नानआफिशियल्स हैं, वह एक्शन ले, वह भी समझ सकते है, लेकिन गवर्नमेंट ने क्या एक्शन लिया कि पुलिस जो मार-धाड करने लगी है उसको रोकें ? इसके माने यह हैं कि बगला देश की हालत हो गई है। मैं बहुत दुःखी हू और मै महसूस करता हू कि यही गवर्नमेंट का रवैया रहा तो हिन्दुस्तान के अन्दर क्या होने वाला है ?

MR. DEPUTY CHAIRMAN: This is only your opinion. This is no point of order.

श्री महावीर त्यागी : बताइये कि गवर्नमेंट ने क्या एक्शन लिया ? इंक्वायरी कोई एक्शन नही है। इंक्वायरी आर्डर कर दी, फिर भी लोग मारे जाएं रहे है, कत्लेआम हो रहा है। सब आदमियो को मारे जाओ, चाहे जो कुछ किये जाओ, इंक्वायरी हो रही है, इसलिये कुछ नही कह सकता। इक्वायरी हो रही है, जो काम हो गया उसकी इक्वायरी होगी, लेकिन आइन्दा की वारदात को रोकने के लिये गवर्नमेंट ने क्या एक्शन लिया ? करफ्यू लगाया? उनको रोका? क्या पुलिस वालो को कुछ हटाया जो कि लूटमार कर रहे हैं ? दूसरे पुलिस वाले भेजे ? कुछ नही किया ? तमाशा देख रहे हैं।

SHRI BHUPESH GUPTA: Sir, on a point of order.

MR. DEPUTY CHAIRMAN: You have already made many points of order.

SHRI BHUPESH GUPTA: This is a point of order and also a point of submission.

Sir, the Chair has a role to play in such a situation. I do not think that the Chair can absolutely wash off its hands, because in such matters the Chair always gives directions and this is the normal practice and this is the parliamentary norm and procedure. Now, Sir, you may or may not give the directions and that is a different matter. But it should not be as though your job is only to make me speak or make somebody else speak and remain neutral. Now we are not going into the merits of the case Let the judicial inquiry body decide it. But, Sir, certain demands are being made, for example, for the suspension of the officials which has nothing to do with the inquiry. This has happened and happened in this very House, when an accident takes place and when a demand for the suspension of officials is made. Now, a railway accident takes place and the Minister does not take cover under the fact that an inquiry has been ordered and, therefore. the accident cannot be discussed. We discuss it. Therefore, when the photographs and other things have appeared in the Press, the honourable Minister should say something on it Sir, here is the "Indian Express", a responsible paper, which has published a photograph and the caption is this:

"Three women residents of Balbir Nagar (Loni Road) village near Shahdara lie on the road after having been allegedly beaten up by the police."—"Express Photograph."

Is it true or false? Let him say that. It is not a matter of inquiry. These charges have been brought up by a responsible paper in the country. Similar charges have been brought up by practically all the newspapers in Delhi. Practically all the newspapers Members of Parliament, including Congress Members of the Executive Council feel that the people responsible should be suspended. Sir, the Minister owes an answer as to why they should not be suspended? Under the cover that a judicial inquiry is there, he cannot claim immunity from that....

(Interruptions)

Therefore, I think that you should come to our help in this matter...

(Interruptions)

SHRI MAHAVIR TYAGI: Has the Government taken any action?...

(Interruptions)

SHRI BHUPESH GUPTA: I suggest that let us move a Resolution in this very house and let us go on record, directing the Government that officers responsible be suspended. Why can't we do this?... *(Interruptions)*. Let it be defeated by the majority...

MR. DEPUTY CHAIRMAN: Please take your seat. ..

SHRI BHUPESH GUPTA: Either you help us. Or kindly give a direction and today we shall discuss amongst ourselves...

MR. DEPUTY CHAIRMAN: Please take your seat. Please take your seat before I can say anything.

DR. BHAI MAHAVIR: Before that I want to make one submission. Can't you direct the Home Minister to visit the locality and see things for himself?...

(Interruptions)

SHRI MAHAVIR TYAGI: They must explain to the House as to what executive action they have taken? What preventive action are thef going to take... *(Interruptions)* What prevents the executive from taking action...

(Interruptions)

MR. DEPUTY CHAIRMAN: Please sit down. I am on my legs. Please let me have my say The incidents in Shahdara

[Mr. Deputy Chairman]

are deplorable. There cannot be any two opinions on that. I think even the Minister will agree to that. Now, as far as the action that has been taken is concerned, I would like the Minister to say something if he has contemplated any action.. .

(Interruptions)

SHRI SITARAM KESRI: Sir, on a point of order ..

(Interruptions)

MR. DEPUTY CHAIRMAN: Please sit down.

SHRI K. C. PANT: Sir, I have avoided going into in detail by giving any statistics, for the simple reason that I may not be charged with trying to give a colour to the incident. I have scrupulously avoided that. But if they want me to give any information, whatever is with me I can give. For instance, the total number of cases registered has been 20; the policemen injured are 280; members of the public injured are 87 . . . *(Interruptions)* Persons arrested . . .

SHRI BHUPESH GUPTA: This information is basically wrong. All wrong.... *(Interruptions)*. .false.

SHRI PRANAB KUMAR MUKHERJEE (West Bengal) : Kindly listen to him. The Minister is answering...*(Interruptions)*.

Why don't you listen? This is very wrong. That is not the way. We have every sympathy with them. We have been listening to you with patience. You must also have the patience to listen to the Minister's reply...

(Interruptions)

SHRI K. C. PANT: I am not saying anything against hon. Members. I am only giving information that is with me. I can't give information which will only please them. I am giving details...

(Interruptions)

MR. DEPUTY CHAIRMAN: Please listen . . .

(Interruptions)

SHRI MAHAVIR TYAGI: I want him to explain as to what preventive action was taken by Government ?..

(Interruptions)

SHRI K. C. PANT : It is Tyagiji who has been speaking most loudly...*(Interruptions)*. Why doesn't he listen to me ? *(Interruptions)*. The number of arrests for specific offences is 126.

Number of persons arrested under preventive procedure	.. 58

Government property damaged;

Number of jeeps	.. 2
Number of trucks	.. 2
Number of DTC buses	.. 2

A heap of wooden railway sleepers and buildings damaged; railway police forces ransacked; one Government tent set on fire; a private bus and the house of ASI Bakshi Singh burnt; two terminal tax chowkis ransacked.

SHRI JAGDISH PRASAD MATHUR: How many policemen suspended?

SHRI K. C. PANT: I will give you that information—you want to know the number of policemen suspended. The policemen suspended are these three: ASI Bakshi Singh...*(Interruptions)*. Why don't you listen ? If you want information, listen to me. You can ask your questions later. I am not running away.

SHRI BHUPESH GUPTA: You are not running away.

SHRI K. C. PANT: Therefore, please listen.

SHRI BHUPESH GUPTA: If you run away you lose your membership.

SHRI K. C. PANT: Head Constable Sujan Singh and Constable Dharam Pal.

Now I am glad that my hon. friends of the Jana Sangh are not taking a partisan view of the matter in the House, but I was surprised when on the 20th I learnt that they had shifted the venue of their agitation from Chandni Chowk to Shahdara.

SOME HON. MEMBERS: Shame, shame.

DR. BHAI MAHAVIR: You will permit me to say a word, Sir.

MR. DEPUTY CHAIRMAN: No, no.

डा० भाई महावीर . श्री पन्त जी ने उस मर्यादा का उल्लंघन किया है जिस मर्यादा को उन्होंने अपने ऊपर रखा था।

MR. DEPUTY CHAIRMAN: Mr. Pant, you want to say something?

SHRI K. C. PANT: Why is he speaking again?

MR. DEPUTY CHAIRMAN: He is contesting your statement.

SHRI BHUPESH GUPTA: He has to give the names of the arrested persons. Among them, three belonging to our party were returning from the party meeting.

SHRI K. C. PANT: Under what rule is he speaking, Sir?

SHRI BHUPESH GUPTA: You should know.

(*Interruptions*)

DR. BHAI MAHAVIR: Sir,....

MR. DEPUTY CHAIRMAN: You should finish in one minute.

श्री सीता राम केसरी श्रीमन्, क्या बीच मे खडे होकर क्वेश्चन करने का यह तरीका ठीक है ? क्वेश्चन करने के लिये एक बार मौका दीजिये और वे हर बार बोलने के लिए उधर से खडे होते जा रहे हैं और इस तरह से तो दूसरे भी खडे हो सकते हैं।

श्री उपसभापति ठीक है। अब आप बैठ जाइये।

डा० भाई महावीर श्रीमन्, पन्त जी ने जो कुछ कहा ...

MR. DEPUTY CHAIRMAN: One sentence.

डा० भाई महावीर · श्रीमन्, मैं अपनी बात एक सेंटेंस मे कैसे कह सकता हूं। मुझे दु ख इस बात का है कि श्री पन्त ने जन सघ के सत्याग्रह का हवाला दिया।

श्री रणबीर सिंह (हरियाणा) श्रीमन्, मेरा एक प्वाइन्ट आफ आर्डर है और वह यह है कि अभी आपने श्री भाई महावीर से एक सेंटेंस बोलने के लिए कहा था, मगर उन्होंने दो सेंटेंस बोल दिये है, तो क्या इसके बाद आप उनको चुप करायेंगे।

श्री उपसभापति ठीक है।

डा० भाई महावीर · श्री पन्त जी ने कहा था कि जनसघ का सत्याग्रह वहा पर क्यों हुआ ? मेरा इस सम्बन्ध मे यह निवेदन करना है कि जनसघ का सत्याग्रह वहा पर होने के बाद भी, जिस इलाके मे सत्याग्रह हुआ, उस इलाके मे हिसा की कोई भी घटना, छोटी मोटी भी नही हुई और यही इस बात का सबूत है कि जन सघ के सत्याग्रह का इस चीज से कोई सम्बन्ध नही था। लेकिन वहा पर पुल पर आने जाने के सारे रास्ते बन्द होने के कारण सब लोग उधर से चान्दनी चौक मे सत्याग्रह करने के लिये नही आ सकते थे। इसलिये उनको वहा पर 144 दफा को तोड़कर सत्याग्रह करने का मौका मिला, क्योंकि वहा पर दफा 144 लगाई गई थी।

MR. DEPUTY CHAIRMAN: Mr. Advani, I wanted to know whether you would speak or....

SHRI LAL K ADVANI (Delhi) This is a point of explanation arising

(*Interruptions*)

MR DEPUTY CHAIRMAN Mr Patel

SHRI DAHYABHAI V PATEL Sir, I have been listening patiently to what has been going on in the House My mind goes back to the days when Mr Maxwell was sitting there and answering Mr Govind Ballabh Pant and Pandit Motilal Nehru on the other side in the Opposition when violence was met by police violence on the other side I am amazed at the way in which Mr Pant is defending the police today Instead of saying that they have been guilty of undue violence he has come forward to defend violence which was undue and absolutely uncalled for on innocent women, on people going about their business peacefully—the police going into the homes of people, beating them and bringing out the women Are these police men to be condemned or defended in the manner in which the Home Minister is trying to defend them? Sir, it is most distressing that Mr Pant should have tried to talk in that way

AN HON MEMBER He should withdraw these things

SHRI DAHYABHAI V PATEL I will not withdraw one word It is most condemnable, the manner in which you are trying to defend the police and minimise the excesses committed by your police forces Do you know what the result will be? The police will be encouraged to indulge in such lawlessness again and again You are unable to keep law and order in the country already. The amount of crimes taking place all over India is because your police does not take action and when they take action in the wrong way you go and defend them That means there will not be rule of law in this country but there will be a rule of complete chaos and disorder I want to warn the Government Don't defend these excesses, don't defend the guilty people If the police are in the wrong, say that they are in the wrong and say that you will punish them but no attempt should be made to defend the police that have committed such atrocities That is what I want to warn the Government, and I hope they will take heed

SHRI SYED HUSSAIN (Jammu and Kashmir) Sir, on a point of order I want to know only one thing on a point of information

آنریبل ممبر بات کر رہے تھے کیا وہ
مجھے بتا سکتے ہیں۔
بائی وے آف انفارمیشن۔ کہ
جس وقت ہندوستان میں لالیسنس تھی
اس وقت سردار پٹیل صاحب نے کونسا
اپروچ لیا تھا۔ اس اپروچ میں کوئی
فرق آیا ہے۔

†[आनरेबिल मेम्बर बात कर रहे थ क्या वह मुझे बता सकते है बाई व आफ इन्फारमेशन कि जिस वक्त हिन्दुस्तान मे लालैसनैंस थी उस वक्त सरदार पटेल साहब ने कौन सा एप्रोच लिया था, उस एप्रोच मे कोई फर्क आया है ?]

Was that approach wrong? I only want to know this thing

MR DEPUTY CHAIRMAN That is no point of order

SHRI SYED HUSSAIN The police has to give security of property, security of life and if they

MR DEPUTY CHAIRMAN You please take your seat There is no point of order

شری سید حسین : میں یہ جاننا
چاہتا ہوں جو آنریبل ممبر کہتے ہیں
کہ پولس ڈیفنڈ کرتی ہے تو پٹیل
صاحب نے اس وقت میں ....

†[श्री सैयद हुसैन मैं यह जानना चाहता हू जो आनरेबिल मेम्बर कहते है कि पुलिस डिफेन्ड करती है तो पटेल साहब ने उस वक्त मे ·]

†[ ] Hindi translation.

MR. DEPUTY CHAIRMAN: Are you going to take your seat or not? Otherwise I will ask the whole thing to be expunged from the records.

SHRI RANBIR SINGH: But can they say whatever they like?

MR. DEPUTY CHAIRMAN: Everybody is saying everything. You are saying the most.

SHRI K. C. PANT: Sir, I for one have no objection to my hon. friend, Shri Dahyabhai Patel, referring to the old days at least on this occasion and remembering Shri Motilal Nehru and my father. I wish he did so more often.

SHRI DAHYABHAI V. PATEL: I do very often; only you don't. I wish the conditions were same; I wish you had the same spirit of sacrifice and service. It is all gone.

SHRI K. C. PANT: He says I am defending the police; I am not defending anybody. I have said that a judicial inquiry has been instituted to get at the truth. Everytime we come before the House whenever any incident has taken place anywhere the demand is that a judicial inquiry should be instituted. Here we have not waited for the demand.

SHRI DAHYABHAI V. PATEL: After terrorising the people like this, what truth will you get?

SHRI K. C. PANT: We have *suo motu* come to the House and said that we have decided to institute a judicial inquiry. Therefore we are not interested in protecting anybody.

AN HON. MEMBER: What about the suspension of the police officers?

SHRI K. C. PANT: He said, if the police is wrong, why don't you say so? If I find that they are in the wrong I will certainly say so. If these allegations of police excesses are proved we shall take action against them. There is no question about it.

SHRI DAHYABHAI V. PATEL: You are terrorising people like this and then you are taking action.

SHRI K. C. PANT: Would it be right for me just to run berserk and take action without establishing the offence? Would it be reasonable? Would you accept that? Even policemen have got their rights. I did not hear a word about the policemen. Not a word was said about the policemen who were injured in the course of their doing their duty. You might say that they should not have been asked to do certain things. But the fact is they were acting under orders and many of them have been injured. The DIG has been hit; the SP has been hit; the DC has been hit and not a word was said that in the course of doing their duty these people have been hit. Do they not deserve any sympathy from hon. Members opposite? Sir, I am surprised that this matter should be treated in such a partisan manner after Shri Bhupesh Gupta begins by saying that it should not be. Is it not the duty of this Parliament...

SHRI MAHAVIR TYAGI: Sir, as the hon. Minister is supporting the police...

SHRI K. C. PANT: I refuse to yield.

SHRI MAHAVIR TYAGI: ... as the high-handedness of the police is supported like that I am afraid I will have to walk out.

(*Some hon. Members then left the Camber*)

SHRI DAHYABHAI V. PATEL: He has not said a word about police excesses.

SHRI K. C. PANT : I think they have made up their mind. I had expected that in this House when this matter was discussed we would look at the whole . . .

श्री रणबीर सिंह : सत्याग्रह करने वाले यही रह गये हैं।

श्री जगदीश प्रसाद माथुर : कुछ अक्ल की बात करिये

एक माननीय सदस्य : सारी अक्ल जनसघ मे आ गई है।

SHRI K C PANT: ..we would look at the whole picture. I had expected that we would condemn police violence wherever it has taken place and there have been police excesses. There, there is no difference of opinion in this House I had also expected that where certain anti-social elements had taken advantage of the situation, something would be said about their burning of jeeps, etc, that something would be said about the aspects also, so that we warn our people that in this situation control should be kept, certain discipline should be exercised, so that the wrong elements, who are present everywhere, they do not take advantage of this to destroy public property, etc. which is ultimately our property and theirs. I thought these aspects also would be brought to light. But I assure my hon. friends that there is absolutely no question of our holding a brief for anybody, or of trying to protect anybody in the matter.

श्रीमती सीता देवी (पजाब) मिस्टर डिप्टी चेयरमैन, यह जो एक घटना हुई है इसमे कोई सन्देह नही है कि यह बडी दर्दनाक घटना है । जब हमने सब अखबारो मे इसको पढा तो मुझे एक चीज के ऊपर बहुत ही दुःख हुआ। यहा पर होम मिनिस्टर साहब बैठे हुये हैं। मैं उनसे यह कहना चाहती हू कि चाहे सेंटर की पुलिस हो, चाहे किसी प्राविम की पुलिस हो, मेरा यह तजुर्बा है कि जब भी कही ऐसे वाक्यात होते है पीछे पजाब मे हुये थे तो पुलिस वालो का सबसे ज्यादा अत्याचार स्त्री जाति पर होता है। अगर वे पुरुष को मारे तो वह भी कोई अच्छी बात नही है, पर बहनो का जो वे अपमान करते है उससे हमे लज्जा का अनुभव होता है।

डा० भाई महावीर चौधरी साहब, आप हस रहे हैं।

श्रीमती सीता देवी अब आप मेहरबानी करिये जन सघ की हालत वही है जैसी कि एक पजाबी कहावत मे कही गई है। कुछ वाकयात बदकिस्मती से हो गये है जिनसे जनसघ को एक मौका मिल गया है ? जिनकी साख खतम हो गई थी वे इसको एक्सप्लायट कर रहे है । जनसघ का चान्दनी चौक मे सत्याग्रह हो रहा था। मैं यह जानना चाहती हू कि क्या कारण था कि जन सघ वाले चान्दनी चौक को छोड कर के उस जगह पर पहुच गये। मैं अपोजीशन के भाइया से प्रार्थना करना चाहती हू कि वे इस वाकये को इस तरह से एक्सप्लायट न करे। अपोजीशन वाले इसको इस तरह से एक्सप्लायट करके जो सही इक्वायरी गवर्नमेंट करना चाहती है। जिस को होम मिनिस्टर ने कहा है, उस इक्वायरी को बिलकुल गलत कर देगे ।

[1 P.M.]

गलत रूप दे देंगे, कोई सही इसाफ नही हो सकेगा । वह तो एक बहाना चाहते है । उन की पार्टी खत्म है और इसलिए उन्होने सोचा कि चलो अपनी पार्टी को इसी बहाने से जिन्दा करो। लेकिन ऐसे बहानो से पार्टिया जिन्दा नही होती। वह जिन्दा होती है अपनी साख से, यह बात मैं अपोजीशन को कहना चाहती हू। मेहरबानी कर के (*Interruptions*). जब आप बोल रहे थे तो मै नही बोली थी, आप का ऐसा ही हाल है। पजाब मे जो स्थिति आपने बनायी थी वही आप यहा करना चाहते है। यहा यह होगा नही। यह बात जन सघ वाले सुन ले। तो मै होम मिनिस्टर साहब से कह रही थी कि जो पुलिस वाले हैं उनको यह लाइसेस नही मिलना चाहिए . .

डा० भाई महावीर उनको इनाम मिलना चाहिए।

श्रीमती सीता देवी आप जब बोले थे तो मैं नही बोली थी।

डा० भाई महावीर मैंने आपकी पार्टी के खिलाफ एक शब्द नही कहा, आपने हमारी पार्टी के खिलाफ बोलने के सिवाय और कुछ नही कहा।

श्रीमती सीता देवी मै सच्ची बात कह रही हू कि जो आपने पजाब मे किया वही आप यहा करना चाहते है। वह यहा नही होने दिया जायगा। मै सच्ची बात कह रही हू। आप सच्ची बात सुनने से घबराते क्यो है। आपने अपनी जो बात कही वह हमने सुन ली, अब आप मेरी बात सुनिये। आप पुराने पार्लियामेंटेरियन है, आप हमारी बात नही सुनेंगे तो हम भी आपकी बात कभी नही सुनेंगे। मै इतना डिस्टर्ब करूगी कि आप बोल नहीं सकेंगे। (*Interruption*) हमारे मे भी यह शक्ति है। आप मेहरबानी करके हमारी बात सुनिये।

मैं होम मिनिस्टर साहब से यह प्रार्थना कर रही थी कि यह बात ठीक है कि उन्होने एक इक्वायरी कमीशन बिठाया है। जुडिशियल इक्वायरी होगी और उस के बाद जो अपराधी होगे उनको वह सजा देगे।

लेकिन मै यह कहना चाहती हू कि जब पुलिस के खिलाफ इतना बावेला मचा हुआ है तो कम से कम जो इसके रेस्पासिबिल पुलिस अधिकारी है उनका फौरन सस्पेड कर देना चाहिए इसलिए कि जनता के अन्दर जो क्षोभ है, जो उसकी नाराजगी है उसको भी कुछ सात्वना मिल सके कि गवनमेंट ने एक सही कदम उठाया है।

दूसरी बात मैं यह कहना चाहती हू कि ला ऐंड आर्डर मेन्टेन करने की कोशिश वह कर रहे है, जैसा कि होम मिनिस्टर साहब ने बताया है और वह करेगे लेकिन इसके साथ ही जो अपोजीशन पार्टिया है, जो इस घटना को गलत रग देना चाहती है ला एड आर्डर के अन्दर उन पार्टियो को भी पूरी तरह से कटोल मे रखना चाहिये। अगर आप उनका कट्रोल मे नही रखेगे तो यह जो अपोजीशन है, खास कर जनसघ के जो भाई है, वे सही इक्वायरी भी नही होने देगे, क्योकि वे नही चाहते कि सही इक्वायरी हो। (*Time bell rings*) श्रीमन, वह बोलते हैं तो आप घटी नही बजाते, भाई महावीर के बोलने के समय आपने घटी नही बजायी, हम इस पार्टी के हैं इसलिए आप घटी बजाते रहते है।

श्री उपसभापति मैं घटी सबके लिए बजाता हू। आप खत्म किजिए।

श्रीमती सीता देवी तो मै यह कहना चाहती हू कि जो इक्वायरी करायी जा रही है वह पूरी हो इस लिए उससे सबधित पुलिस अफसरो को आप सस्पेड करे और अपोजीशन पार्टीज के लोग वहा स्थिति को एक्सप्लायट न कर सके, इसलिए उनको आप कट्रोल मे रखे।

श्री के० सी० पन्त जहा तक महिलाओ पर पुलिस के हमला करने की बात है, अगर ऐसा हुआ है तो बहुत ही निन्दनीय है।

श्री जगदीश प्रसाद माथुर हुआ कैसे नही है। आप सीता देवी जी की बात का मान लीजिए। उन्होने सही कही है।

श्री के० सी० पन्त उन्होने बहुत सी बाते कही हैं, सब का मान लू।

श्री जगदीश प्रसाद माथुर आप स्वय वहा देखने क्यो नहा गये कि महिलाओ के साथ अत्याचार हुआ है या नहीं?

DR M R VYAS (Maharashtra) May I know from the Opposition whether they are opposed to the judicial enquiry?

SHRI JAGDISH PRASAD MATHUR No no There is no question of opposition to it

SHRI RANBIR SINGH They have started the agitation after that

श्री के० सी० पन्त आपने मुझ से पूछा कि जनसघ का जो सत्याग्रह चादनी चौक मे होने वाला था 20 तारिख को, वह शहादरा मे क्यो ले जाया गया। मै नही कह सकता कि वह क्यो वहा हुआ?

श्रीमती सीता देवी इसलिए कि वे वहा की स्थिति को एक्सप्लायट कर सके, लोग उनके पक्ष मे हो सके।

श्री के० सी० पन्त उन से बात चीत की एस० डी० एम० ने और स्थानीय पुलिस अधिकारियो ने और उन से निवेदन किया कि वहा अनाज मडी मे उस दिन सत्याग्रह न करे। और डी० सी० ने भी एक वरिष्ठ जनसघ

[श्री के० सी० पन्त]

के नेता से यही निवेदन किया कि अच्छा हो कि कि उस दिन वहा न करें क्योंकि वहा वैसे भी तनावपूर्ण स्थिति पैदा है और उसमे सत्याग्रह करना अच्छा नही है लेकिन उसके बावजूद जनसघ ने वहा किया। अब क्यो किया? यह सदन खुद अपने नतीजे पर पहुचे, मैं क्या कह सकता हू।

जहा तक और प्रश्न है कि निगरानो रखी जाय, जिसको आवश्यकता हो उसको पकड़ा जाय वगैरह, वगैरह तो यह तो एडमिनिस्ट्रेशन कर ही रहा है और करता है।

श्री जगदीश प्रसाद माथुर : ममपेशन का क्या जवाब दिया?

SHRI LAL K ADVANI: The most pertinent point of the debate is...

SHRI JAGDISH PRASAD MATHUR: He is evading the question.

MR. DEPUTY CHAIRMAN: You will get your turn when it comes.

SHRI LAL K. ADVANI: The hon. lady Member's question was ..

MR. DEPUTY CMAIRMAN: I will allow you when your turn comes.

Please do not get up. Your Membeis have put so many questions.

The maximum number of questions have been put by Dr. Mahavir.

श्री नागेश्वर प्रसाद शाही (उत्तर प्रदेश) उप-सभापति महोदय, परिस्थिति यह है कि जिन तरह की हरकतों के लिये और महिलाओ के साथ जिस तरह के व्यवहार के लिये हमने पाकिस्तानी सेना को बगला देश मे···

श्री कल्याण चन्द (उत्तर प्रदेश) उत्तर प्रदेश मे चरण सिह की हुकूमत में भी, जिसमे आप थे, देखा।

श्री नागेश्वर प्रसाद शाही देखे होग, हम न नही कहते, चाहे वह चरण सिह जी की हुकूमत मे हुआ हो चाहे वह श्रीमती इन्दिरा गाधी की हुकूमत मे हो, जो चीज बुरी है वह बु

श्रीमन्, में कहना चाहता था कि जो हरकते याह्या खा की सेना ने पाकिस्तान के पूर्वी हिस्से मे महिलाओ के साथ किया, ठीक उस तरह की हरकते···

श्री कल्याण चन्द : नही।

श्री नागेश्वर प्रसाद शाही :·· इस ससद् की नाक के नीचे दिल्ली शहर मे इस सरकार की पुलिस ने किया है और कर रही है।

श्री सीताराम केसरी नाक के नीचे?

श्री नागेश्वर प्रसाद शाही श्रीमन्, मैं यह जानना चाहूगा, पाच सौ मील दूर कही रेलवे एक्सीडेंट होता है उस घटना के ऊपर स्वर्गीय श्री लाल बहादुर जी शास्त्री ने इस्तीफा दे दिया, एक मान्यता स्थापित की प्रजातत्र की, और यहा श्री पत जी की नाक के नीचे, इस ससद् की नाक के नीचे और इस ससद् भवन से दो मील की दूरी पर शाहदरा मे जो कुछ हुआ माननीय पत जी उसको देखने जाने तक को गवारा नहीं करते, मांग होने के बाद भी वहा जाने की बात नही सोचते, तो क्या यह फर्ज पंत जी का नही होता कि कम से कम प्रजातत्र की मान्यता को रखने के लिये और स्वर्गीय लाल बहादुर शास्त्री के रास्ते पर चलने के लिये वह इस्तीफा दे इस तरह की घटना घटने के लिये।

श्रीमन्, उन्होने सब न्यायिक जाच का एलान कर दिया तो न्यायिक जाच का एलान होने के बाद वहा किस तरह की घटनाए हो रही है। एक महिला श्रीमती शान्ति देवी जो श्री ओकार सिह की हत्या की चश्मदीद गवाह है...

श्री उपसभापति :··उसके बारे मे जिक्र हो चुका है।

श्री नागेश्वर प्रसाद शाही : आइज विटेनस हैं, उनको इतना पीटा गया, इसलिये कि वह जिन्दा न रहे गवाही देने के लिये। इस तरह की जब घटनाए हो रही है कि सारे गवाहो को पीटा जा रहा है, उन्हे धमकाया जा रहा है और यह किया गया कि बलबीर नगर मे पुलिस ने जा करके गवाहो से यह कहा कि कोई अगर पुलिस के खिलाफ गवाही देने की हिम्मत करेगा तो वह मिटा दिया जायगा और मुहल्ला जमीदोज कर दिया जायगा।

श्रीमन्, मै जानना चाहूगा कि पन्त जी बताये कि ऐसी परिस्थिति मे उस न्यायिक जाच का मतलब क्या होगा। जब कोई व्यक्ति यह हिम्मत नही कर सकता कि पुलिस

के खिलाफ जा कर गवाही कर सके। कोई व्यक्ति यह हिम्मत नहीं कर सकता। और जो लोग चश्मदीद गवाह हैं वह पीटे जाते है। ऐसी स्थिति मे न्यायिक जाच का मतलब क्या होगा ? मे श्रीमन्, यह जानना चाहूगा मंत्री महोदय से कि ऐसी स्थिति मे क्या वह उन अधिकारियों को हटाने की बात सोचेंगे जो आज पुलिस के ऊपर बठे हुये है, डी० आई० जी० और आई० जी०, ताकि न्यायिक जाच का मतलब कोई हो सके।

श्री के० सी० पन्त : उपसभापति जी, अभी तक सदन मे बहुत कुछ कहा गया है उन वारदातो के बारे मे जो अखबारों मे निकलीं या जो कि कुछ लोगो ने जाकर देखीं या कुछ लोगो से मिल कर मालूम की। ये चीजें आज भी आ रही है। मेरे पास कोई ऐसी सूचना नही है कि पुलिस ने किसको डराया है ताकि गवाही न होने दे। (*Interruptions*) आप बताए कही ऐसा हुआ है तो मैं इक्वायरी कराऊगा।

श्री नागेश्वर प्रसाद शाही : यह सही नही है जो ये अखबार छाप रहे है ?

श्री के० सी० पन्त : अखबार जो छाप रहे है मैने पढ़ा है। लेकिन अगर किसी पुलिस वाले ने ऐसी बात कही हो तो मै जाच कराऊगा।

श्री नागेश्वर प्रसाद शाही : शान्ति देवी पीटी गई हैं जो चश्मदीद गवाह ह।

श्री जगदीश प्रसाद माथुर : इसीकी जाच करा ले।

श्री के० सी० पन्त : मैंने तो न्यायिक जाच की बात कह दी है।

श्री जगदीश प्रसाद माथुर : ये न्यायिक जाच घटनाए जो कल हुई है, उनके बारे मे कुछ नही कह रहे हैं।

(*Interruptions*)

श्री के० सी० पन्त . जहा तक मेरे वहा जाने का प्रश्न है, अगर मुझे कभी भी यह अहसास होता कि मेरे जाने से स्थति मे सुधार होता तो मैं जरूर जाता, इसमे कोई सदेह नही।

श्री जगदीश प्रसाद माथुर आप अपनी आखों से न देखना चाहते।

श्री के० सी० पन्त : किसी वक्त अहसास होता तो मै जाता। मैं जानकारी ले रहा था। मै लेफ्टिनेन्ट गवर्नर से बात कर रहा था, वे ही उसके इन्चार्ज हैं, वे ही उसकी देख-रेख करते है। लेकिन जैसा मैने कहा, मुझे किसी वक्त महसूस होता तो मै हिचकिचाता नही मैं जाता· · · ·

श्री जगदीश प्रसाद माथुर आप अपनी पार्टी वालो को भी साथ ले जाइए।

श्री के० सी० पन्त . जी हा, वहा सत्याग्रह करने के लिए अपने लोगो को ले जाइए। यहा आकर आप चिल्लाते ह (*Interruptions*). शाही जी ने मेरा इस्तीफा मागा। मुझे याद है, चार-पाच दिन हुए या एक हफ्ता हुआ उन्होंने प्रधान मंत्री जी से सिफारिश की थी मुझे गृह मंत्री बना दिया जाए। उनको याद होगा

श्री नागेश्वर प्रसाद शाही इसीलिये भी मै कहता हू आपको मान्यता स्थापित करनी चाहिये।

श्री के० सी० पन्त इतनी जल्दी उनका दिमाग बदल जाता है यह मुझे नही मालूम था।

डा० भाई महावीर . श्रीमन्, पन्त जी ने इस मामले मे पार्टीजन व्हयू लेना जारी रखा है और पुलिस आफिसर को सस्पेन्ड करने से इन्कार किया है।

श्री रणबीर सिंह : पोइन्ट आफ आर्डर। भाई महावीर जी को कितनी दफा बोलने की इजाजत दी जायेगी।

श्रीमती सीता देवी : क्यों ये लोग सारे दिन हाउस मे बोलते रहेंगे।

SHRI LAL K. ADVANI: The most pertinent point in this entire debate has been evaded all along. I am sure that the hon. Minister himself must be anxious to see that the judicial enquiry that has been instituted is fairly and impartially conducted . . .

SHRI RANBIR SINGH Sir, on a point of order Kindly hear me

श्री जगदीश प्रसाद माथुर चौधरी जी जानते है मतलब क्या है पौइन्ट आफ आर्डर का ?

श्री रणबीर सिंह में समझता हू और इनको पढा सकता हू। अपनी काबलियत मत दिखाइये उपसभापति महोदय, मेरा व्यवस्था का प्रश्न यह है कि आया इसमे कोई पार्टी के लिए कोई समय नियुक्त है। काई पार्टी मे से एक बोलेगा या दो बोलेंगे, उसके बारे मे क्या आपने कुछ व्यवस्था रखी है ?

श्री सभापति आप जरा बैठ जाइए। उसके बारे म एक प्रोसीजर है। उसके मताबिक चल रहा है।

श्री रणबीर सिंह हम आपका हुकूम मानते हैं, इसलिए आप हमारी बात नही सुनते।

SHRI LAL K ADVANI I am sure the hon Minister himself and the entire House must be anxious that the judicial enquiry that has been instituted is fairly and impartially conducted and that it is successfull The enquiry should be able to trace the truth in the whole matter I would only like to ask him one pertinent question which he has been all along evading, namely, is it possible for a judicial enquiry of this nature where the main charge, apart from the murder case, is police excesses—this is the main charge police brutality in the area during the last three or four days—to be conducted impartially and honestly and fairly so long as the present police set up continues? Secondly, another very pertinent point is, wherever excesses have been committed wherever the police has committed any brutality on a particular person in most cases I have found that the particular person or persons are implicated on false charges

Various sections have been applied against them saying that they have been throwing stones, or have assaulted policemen and so on My own view is perhaps the court or the judicial enquiry may take a very technical view of the whole matter and say that all these persons against whom cases have been instituted, their cases being *sub-judice*, they cannot appear in the evidence before the judicial enquiry I do not know perhaps Mr Pant might be able to enlighten me, whether they can also appear before the judicial enquiry because they are the victims of the brutality and excesses Thes are two pertinent points Why the S H O of the area or the other senior officials in the area, not merely one head constable or one constable—I think hundreds or thousands of them—but top officers are involved in committing excesses—have not been suspended?

SHRI K C PANT Sir again the question is posed in such a way that I am forced to say certain things which I do not want to say Here it was a law and order question Raids were being organised People were attacking police stations And other incidents were taking place Roads were blocked In such a situation if they are not expected to break up the mobs then what else are they expected to do? They used tear-gas I think my hon'ble friend would bear me out that a lot of tear gas was used I do not want to go into the thing whether the force used was adequate or inadequate or excessive because that is one of the references to the Commission of Enquiry I do not want to go into the excesses because this is, again one thing which the Enquiry will go into I cannot pronounce my own judgment You have to take the totality of the whole thing into consideration Then you can come to a conclusion whether the force use was adequate or whether excesses were committed

श्री लाल आडवाणी टियरगैस और फोर्सेज के यूज के बारे मे नही पूछा था। मैने कहा था कि जब तक यह सेट-अप है, तब तक इक्वायरी नही हो सकती है।

SHRI K C PANT Mr Advani, you asked two or three questions I understand the question fully In determining whether the force was too much or too little at a particular point (*Interruption by Shri Jagdish Prasad Mathur*) I am not answering you Do not be so loud One has

to keep the total picture in view. Having said that, when he talks about stone-throwing or police being assaulted . . . (*Interruption by Shri Lal K. Advani*) I have noted it down. He said that in certain cases people have been arrested on such allegations. (*Interruption*) Let me have my say. He said that certain people have been arrested. (*Interruption by Shri Jagdish Prasad Mathur*) I am not obliged to answer you. I am answering as many questions as I can. (*Interruption by Shri Lal K. Advani*) You are avoiding to listen my answer which is impossible. You are adopting a new technique of avoiding an answer. He said that some people had been arrested for stone throwing and assaulting the police, etc., etc. He went on to say other things. He seems to be aware of the totality of the situation there. He says that the present police set up should be entirely changed. I think that is what he means.

SHRI LAL K. ADVANI: They should be suspended immediately.

SHRI K. C. PANT: I do not know whether he means that the I.G., the D.I.G.s and everybody in the police rank should be dismissed because he is accused of committing excesses. I have answered that question four or five times. I said if a *prima facie* case is established that any body has committed excesses, certainly action will be taken against him. This is what I have said three or four times. I am not here to hold brief for anybody. If excesses have been committed, action must be taken and will be taken.

SHRI LAL K. ADVANI: I am not asking about action after the enquiry.

SUPPLEMENTARY DEMANDS FOR GRANTS FOR EXPENDITURE OF THE CENTRAL GOVERNMENT (EXCLUDING RAILWAYS) FOR THE YEAR 1972-73

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRIMATI SUSHILA ROHATGI): Sir, I beg to lay on the Table a statement (August 1972) (in English and Hindi) showing the supplementary Demands for Grants for Expenditure of the Central Government (excluding Railways) for the year 1972-73.

MESSAGES FROM THE LOK SABHA

I. THE VICTORIA MEMORIAL (AMENDMENT) BILL, 1972

II. THE DENTISTS (AMENDMENT) BILL, 1972

SECRETARY: Sir, I have to report to the House the following messages received from the Lok Sabha, signed by the Secretary of the Lok Sabha :—

(I)

"In accordance with the provisions of Rule 120 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to inform you that Lok Sabha, at its sitting held on the 21st August, 1972, agreed with any amendment to the Victorial Memorial (Amendment) Bill, 1972, which was passed by Rajya Sabha at its sitting held on the 14th August, 1972."

(II)

"In accordance with the provisions of Rule 120 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to inform you that Lok Sabha, at its sitting held on the 21st August, 1972, agreed without any amendment to the Dentists (Amendment) Bill, 1972, which was passed by Rajya Sabha at its sitting held on the 1st August, 1972."

RE CALLING ATTENTION

SHRI THILLAI VILLALAN (Tamil Nadu): Sir, I want to make one submission.

MR. DEPUTY CHAIRMAN: No submission now. You have not taken the permission of the Chairman.